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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

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... . (SEE RULL +2 , ... ADMINISTRATIVE TRIBUTAL. GUWAHATI BENCH: ORDER SHEET Original Applecation No. 270 Mise Petition No. *-Contempt Petition No. Review Application No. Apple ants. CPWD class - IV statt union Respondent(S) . 4 . B. Z Fors Advocate for the Applecant(s) Mr. A. Ahmed Advocate for the Respondat(s) C456. Notes of the Registry Order of the Tribunal 22.8.02 Heard Mr. A.Ahmed, learned) counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the Respondents. Issue notice to show cause as to why the application shall not be admitted. Returnable by four weeks. In the meantime, the Respondents for 115. 1 671796 lare directed not to make any further Daled ... 1.9-8:02 I recovery of S.D.A. already paid. List on 20.9.2002 for admission Member Vice-Chairman Motices preperced and mb Sent to D- section for List on 27.9.02 before Single 20.9.02 issning or the same Bench. to the ree pondants Throught Diegol, post lm with pp.

Vide D. No-2369/03373 ofel. 20-802.

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27.9.02 Heard Mr.A. Ahmed learned counsel for the applicant and Mr.A.Deb Roy, Sr.CG.S.C. for the Respondents.

> Application is admitted. Call for a records. WReturnable by four weeks.

List on 8.11.02 for filing of written statement and further orders. In the meantime, the interim order dated 30.8.02 shall continue.

8.11.02

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No written Statement hus been viled.

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Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also perused the written statement submitted by the respondents

issue relates to recovery of Special Duty Allowance. In this application the aplicants have assailed the order dated 17.7.2002 issued by the Deputy Director, Office of the Chief Engineer (NEZ), CPWD, Shillong view the thethe tastern Regish are not entitled the Special Duty Allowance, unless they fulfill the conditions

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In the parties.

Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. A.Deb Roy, learned Sr. C.G.S.C. for the respondents and also perused the written statement submitted by the respondents

The issue relates to recovery of Duty Allowance. In application the aplicants assailed the order dated 17.7.2002 issued by the Deputy Director, Office of the Chief Engineer (NEZ), CPWD, Shillong. In view of the settled position the employees of the North Eastern Region are not entitled the Special Duty Allowance, unless they fulfill the conditions stipulated in orders issued by the Ministry concerned. The Office memorandum in question dated 17.7.2002 has clarified the said position. However, direction of the authority to recover the SDA paid already is seemingly unsustainable. The persons concerned were already paid SDA by the authorityand it will not be appropriate to recover the same restrospectively. Accordingly, respondents are directed not to recover the amount paid already as SDA to the concerned applicants.

Subject to the observation made above, the application is disposed of. No order as to costs.

Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

original application no.270 of 2002.

The Central Public Works

Department Class-IV Staff Union,

Guwahati Branch, Guwahati.

-Applicants.

-Versus-

The Union of India

& Others

-Respondents

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Filed by

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL AGT 1985)

ORIGINAL APPLICATION NO. 270 of 2002. -

BETWEEN

- 1) The Central Public Works

 Department Class-IV Staff Union.

 Guwahati Branch, Guwahati.
- 2] Sri Kaliram Boro, Secretary,
 The Central Public Works
 Department, Class-IV Staff Union,
 Guwahati Branch, Guwahati.

Applicants.

-AND-

- 1] The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.
- 21 The Director General (Works) Central Public works Department, Nirman Bhawan, New Delhi- 110011.

- 3] The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- 4) The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- 5] The Senior Accounts Officer,
 Pay and Accounts Office,
 N.E.Z., Central Public Works
 Department, Raja Villa,
 Malki Point; Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made against impugned order of recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 71/2/2002-Admn dated 17-07-2002 issued by the Office of the Chief Engineer (NEZ) Shillong.

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

43 FACTS OF THE CASE

More

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. 1 is a recognized Association named as the Central Public Works Department Class-IV Staff Union, Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file this application on behalf of the members of the Association.

A copy of list of the members of The Central Public Works Department Class-IV Staff Union, Guwahati Branch, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

4.4] That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to The Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability.

4.5] That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty)



Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 was issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Ceiling of Rs. 1000/- has also been withdrawn.

That the present applicants beg to state 4.6] that the members of the aforesaid Association are saddled with All India Transfer Liability terms of their offer of appointment and with this said liabilities they have received the offer of service of . the the appointment and joined it stated that, most of the respondents. Be on numbers of the Association occasions are being transferred outside North Eastern Region. Therefore, the applicants are in practice-saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

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7

That your applicants further beg that the payment of Special (Duty). state Allowance has been granted to the applicants Respondents after being satisfied with all applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-22-07-1998 and \ accor-12-1983, Ø1-12-1988 and dingly payment of Special (Duty) Allowance been continued and paid to the members of the aforesaid Association.

After that, the Office of the Respondent No. 4 issued the Office Memorandum No. 71/2/2002-Admn. dated 17-07-2002 to take necessary action for recovery of Special (Duty) Allowance from ineligible persons with effect from 06-10-2001.

Annexure-B is the photo copy of Office . Memorandum dated 17-072002 issued by the Office of the Respondent No. 4.

That your applicants beg to state that the payment of Special Duty Allowance was made to the applicants with effect from Ø1-11-1983 or from the respective dates of their joining in this Department. The Payment of Special (Duty) Allowance is made to the applicants only after full satisfaction of the Respondents. Now the Respondents have issued the recovery order of

d'shra

Special (Duty) Allowance. As such, the act of the is arbitrary regarding recovery respondents ofpayment of Special Duty Allowance. As such, the Tribunal may be pleased to direct Hon'ble the Respondents not to make any recovery any amount of the Special (Duty) Allowance, which has been paid by the Respondents to the applicant.

4.9] That your applicant begs to state that in other similar cases filed before the Hon'ble Central Administrative Tribunal, Guwahati Bench the Hon'ble Gauhati High Court as well Supreme Court of India the said Courts it was held that the Union of India is not entitled recovery σf amount of Special any Allowance from the applicants. Moreover. Hon'ble courts held that the recovery order can only prospective effect SO in the the Respondents cannot case recover the Special Duty Allowance prior to their recovery order dated 17-07-2002.

Annexures-C, D, E, F and G are photocopies of some of judgments passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Hon'ble Gauhati High Court and also by the Hon'ble Supreme Court of India.

4.10] That your applicant begs to state that the Respondents have already made some recovery



from Guwahati Electrical Division No. II, Tezpur Central Electrical Division, Central Public Works Department. Hence, it is now necessary for the applicants to get an interim order from this Hon'ble Central Administrative Tribunal for protection of their rights.

That the applicant begs to state that under < the facts and circumstances mentioned alternative, above, finding no other the applicant approached this Hon'ble Tribunal protection of their rights and interest through this Original application. This Hon'ble Tribunal pleased to stay the impugned recovery order issued under Office Memorandum No.71/2/2002 -Admn. Dated 17-07-2002 as an interim measure and further be pleased to set aside and quash the Office Memorandum dated 17-07-2002 at Annexure-B.

- 4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power.
- 4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.
- 4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is arbitrary. It is further stated that the

Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

A.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect, the interest of the applicants.

4.171 That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.21 For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, the recovery of the Special (Duty) Allowance in terms of impugned Office Memorandum

dated 17-07-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.3] For that the impugned office Memo dated 17-07-2002 is contrary to the decision of the Hon'ble Supreme' Court of India as well as the decision rendered by the Hon'ble Gauhati High Court and the Hon'ble Central Administrative Tribunal.

5.4 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.5 For that the order issued in terms of impugned Office Memorandum dated 17-17-2002 is without following any established procedure of principle of natural justice.

5.6] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.7] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

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5.8] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is, no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any μ ch application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this

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application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relief:

- 8.1 That the Hon'ble Tribunal may be pleased to set aside and quash the impugned Office Memorandum 71/2/2002-Admn. No. Dated 17-07-2992 issued bу the Respondent No. 4.
- 8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.3 Cost of the Case.
- 9] INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 71/2/2002-Admn. dated 17-07-2002 at Annexure-B.

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10] - Application Is Filed Through
Advocate.

Particulars of I.P.O.:

I.P.O. NO. 17F671746

Date Of Issue 198. 2002

Issued from Gwaht G.P.O.

Payable at Guaralat

12] LIST OF ENCLOSURES:

-Verification.

Agra

VERIFICATION

Shri Kali Ram Boro, Secretary, The Central Fublic Works Department Class-IV Staff Guwahati Branch, Guwahati applicant of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the the accompanying application statements made in and in paragraphs 4.2, 43 to 4.5, 4.6, 4.9 it are true to my knowledge, and those made in paragraphs 4, 5, 4.7 are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification today on this the 20% day of August 2002 at Guwahati.

Kali Rom Bon

Branch Secretary

Declarant G.P.W.D., Class-IV Staff Union
Gawabeti Branch, Guwahati-21

ANNEXAZE-A

ALL INDIA CENTRAL P.W.D. CLASS IN STAFF UNION

(Recognised by the Government of India)

20

GUS AHATI

S/Shri

- 1. Md. S. Ali.
- 2. B.C. Nuth
- 3. D.C. Nedat
- 4. M.C Das
- 5. D.C. Das
- 6. D.K. Borah
- 7. K.C.Dds
- 8. L.B. Mukhta
- 9. Ratneswar Das
- 10. Smt. H.K. Tiwari
- 11. UJJal Das
- 12. Banjit Das
- 13. M.K. Das
- 1 4. K.K. Das
- 15. A.K. Sharma
- 16. Smt. Lanhi Rani Hussain
- 17. Smt. Sumitra Saikia
- 18. J. Topno
- 29. D.K. Nath
- 20. Md. Samed Alt
- 21. Srt K. Ahatta
- 22. Sri J.Das
- 23. Sri D. Horo
- 24. Sri P. Porc
- .25. Mrs.Debala Chakraborty
- 26. S. : Chabin Ch. Gayart
- 27. Sri Sujit Roy Choudhury
- 28. Sri Babu! Rabi Das
- 29. Sri Dipankar Paul
- 50. Wel dangesh Charraperty
- 31. Eri Sajal Das
- 32. Srt Arup Para Dutta
- 33. Sri Juwnurici Rioi Das
- 34. Sri Dilip Das
- 35. Eri Sajal Burman
- 36. Sri Joy Singh Kabut
- 37. Srl Nunti Hoy
- 30. Sri Benjanin Rengmei
- 39. Sri H.Pradhan
- 40. Srt S. 111
- 41. Srt Jotinne, 19
- 4.10 Set Philis Chetel
- 43. Srt. Biglit Die parts
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- 45. Brt Chaumant Berhar
- Set Laisingh as aut 40.
- Sri Dipu Dus 47.
- sri Pranesh vas 48.
- Sri Huremara Math Byah 49.
- 50. Sri B.C.Makato .
- Sri Maheswar Buro 51.
- Sri b....uus ンこ・
- 53°. Sri B.C.Kalita
- Sri H.A.Des 54.
- sri Uzal Das 55.
- 56. Sri Afuj Ali.

Bremen Secretary

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Branch Secretary

ANNEXURE -P

Office of Chief Engineer(HEZ)
Central Public Works Department
Shillong-03.

W

Datod, 17.7.2002

OFFICE MEMORANDUM

Subject: - S.D.A. for Civilian Employees to the Contral Govt.

Serving in the state and Union Territories of

North Eastern Region 1/c Sikkim.

The undersigned is directed to refer to SE/ACC-I letter No.55(13)/E-II/SDA/ACC-I/2002/1855 dated 9.7.02 and the above subject and to say that the case has been examined expenditure O.M.No.11(3)/95-E.II(B) dated:12.1.96, No.11(5)/DOI/W&E/O2 dated 6.6.02 and found that group 'C' ID' and w.C. of being posted to N.E. Region are not entitled to SIM irrespective not fulfill the conditions stipulated in M/o Finance O.M.

Delonging to outside N.E. Region appointed and on their first appointments posted in N.E. Region after selection through direct recruitment based on the recruitment made on all India basis and having a common/centralised seniority list and All India transfer liability and posted in N.E. Region promoted as EE, AE, OS or Steno Grade-I in N.E. Region are not entitled are continuing in the Region. Those categories i.e. AE, JE, CS and Steno grade-I who are only posted to N.E. Region on transfer from outside the Region irrespective of they are being posted on their own willingness or not are entitled to S.D.A.

3. As such, all cases of S.D.A. may be regulated strictly in accordance with the instructions contained in the above letters referred to above and the amount already paid on account of S.D.A. to ineligible persons after 5:10.2001 should be recovered immediately.

This issues with the approval of CE(NEZ).

Dy. Director of Adan.

All SES. LUI

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IN THE MATTER OF:

1. Union of lodin Through Secretary. Ministry of Information Technology. Electronics Niketan, 6, C.O.O. Complex New Delhi - 110003

- 2. National Informatis Centre (NIC) Through The Director General, NIC Ministry of Information Technology A-Block, C.G.O. Complex ties Delhis 1000 t
- 3. The Technical Director & State Informatics Officer Mational Informatics Centre Assum State Unit F. Mock. Assum Secrement Guwahnti - 781006

Retitloyers Respondents

·VERSUS-

- ١. Sch Engleuddin Ahmed Selentist-C Employee Code No.2364
- Sri Dinesh Kumm Bhuiyan ۷. .Selentlst-C Employee Code No.2349
- β, Sri Dipanta Barman (Senfor Systems Analyst) Employee Code No. 1692

4. Sci Hemmun Kumar bulkin Scientist D Employee Code No.1691 T-11-3-11 中华美国

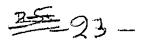
- 3. Sit Himmant Goswaml Scientist C Employee Code No.2366
- 6. Ms. Kakuli Choudhury Scientist C Employee Code No.3628
- 7. Ms. Illianmayee Goswami Scientist-C Employee Code No.2325
- 8. Sri Manabendra Goswami Scientifle Officer-Sb Employee Code No.4085
- 9. Phr S.M. Shekh Scientiffe Officer-Sh Employee Code No.3943
- 10. | Sri Dipam Kumar Baruah Scientific Officer-Sh Employee Code No.2370
- 11. Ms. Anuradha Barna Scientific Officer-Sb Employee Code No.4080
- 12. Ms. Minswall Dumin Scientist-B Employee Code No.2373
- 13. Sri Gautam Choudhury
 Scientist-C
 Employee Code No.2360
- 14. Sci Prinjid Bezbaruah Scientist-C Employee Code No.3604
- 15. Srl Arun Chandra Dutta -Scientific Officer-Sh Employee Code No.3945
- 16. Md. Asnn Ali Lower Division Clerk Employee Code Mo.0871

Alta Tal

- 18. Sri Mokati Ati Upper Division Clerk Employee Code Mo.2713
- 19. Sri Chinnoy Bhattacharjya Scientist C (Employee Code No.
- 20. | Sri Ajit Kumar Nath | Scientist C | Employee Code No.2718
- 21. | Sel Chandra Gupta Dutta Barua | Selentist-C | Employee Code No.2356
- 22. Sri Sandip Paul Scientist, 5p Employee Code No.4172
- 23. Ms. Seemantinee Sengupta Scientist-C Employee Code Mo.2334
- 24. Sri Dipankar Sengupta Scientist-C Employee Code No.2709
- 25. Ms. Kavita Mazumdar Scientist C Employee Code No.2326
- 26. Ms.Käbim Roy Das Scientist C Employee Code No.2365
- 27_t Sci Gamani Ehanikar Scientist B : Employee Code No:2333
- 28. Sri Sumitav Saikia Scientist-C Employee Code No.2604
- 29. Mrs. Naina Begum Scientia C Employee Code No.2606

1. A.

AH. E.I



- 307 Sri Rubaiyat ULAR Scientist C Employee Code No.2605
- M. Sci Kailash Rallin Scientist C Employee Code No.2352
- 32. Srl Dibyaji Duna Scientist-C Employee Code No.2329
- 33. Sri Anup Kumar Barua Scientist-C Employee Code No. 2351
- Ad. Sri Joydeep Shome , Scientist C Employee Code No.2358
- 35. Sri Upen Baishya Messengai Cum-Helper Employee Code No.0879

(All the above named Respondents are working in the Office of the Petitioner No.3)

36. Central Administrative Tribunal Guwahatl Bench Guwahatl

Respondent Applicant

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a by Officer or

Sortal Ho.

Date

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W.P.(C) No.2004/2001

PRESENT -

THE HON'DILE MR JUSTICE IN SARMA THE HON'BLE MR JUSTICE IA ANSARI

10-03-2002

Thorp is no mail in this will application and the same shall stand dismissed in view of paragraph 11 of the judgment of Central Administrative Tibunal in OA No.149/99. That paragraph is quoted below:

" to ylow of the collecte told down by the Hon'bib Supreme Court in the eleresaid Judgments, the applicants are not entitled to the payment of SiDA, as they are resident of North eastern Region and they have been locally recruited and they do not have all India Transfor Liability. As regards the recovery of the amount already paid to them by way of S.D.A., the Hipn'ble supreme Court in the aloreadid, Judgments has specifically directed that whatever amount has been paid to the employees, would not be recovered from them. The judgment of the Silpranie Court was pursued 20.0.1194 blit the respondents on their own had continued to make the payment of d by the respondents to stop to payment of S.D.A. only on 12.1.1999. The order passed on 12,1,1990 can have only pospective effect and, therefore, the recovery of the SDA already paid to the applicants would have to be waived."

T.M.

Attento Deventa and that

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By this order only the recovery time been prohibited and that aspect of the matter has already been ellephed by the Apex Court. Marine and amount of the following of th

> Gaubatt High Court Authorised 11/8 76, Act 1, 1873

D) 30 6067



ANNEXURE -D

ÍN THE SUPICIME COURT OF INDIA CIVII, APPELLATE BRISDICTION

CIVIL APPEAL NO.8208 - 8213

(Arising out of SLP Nos.12450 - 55/92)

Union of India & Others

Appellants

- versus -

Geological Survey of India Employees' Association & Others.

Respondants

9 RDER

Delay condoned Leave granted

Mr. P. K. Goswami, Learned Senior Counsel appears for Geological Survey of Tespondents in all the matters.

Heard learned counsels for the parties. It appears to us that although the employees of the Geological Survey of India were initially appointed with an All India Transfer liability, subsequently Government of India framed a policy that Class C and D employees should not be transferred outside the Region in which they are employed. Hence, All India Transfer liability no longer continues in respect of Group C and D camployees. In that view of the matter, the Special Duty Allowance payable to the Central Government employees having All India Transfer liability is not to be paid to such Group C and Group D employees of Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this Court in Union of little & others Vs. S. Vijay Kumar & others (1994) (3) SCC 649.

Accordingly, the https://ed.order in not wride. We however direct that the appellant will not be entitled to recover any part of promeor of Special Duty Allowance already made to the concerned employees. Appeals are accordingly disposed of.

New Delhi

September 7,1995.

SUL G.N.Ray.

Sd/- S D Majumdar

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It is, however, made plan that when this appeal for admission or 13.1.2000 the learned Solicitor given an undertaking that whatever amount has been to way of poctal duty araurance delay when condened. made

that the Union of India: phat! not be entiried to recover any amount paid i special duty allowance inspite of the fact that this appointing been proped.

(M. SANTOSH HEODE

.G. BALALARISHIANI

New Delhi. October on.

Alexandra Tananta